

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/MP/2016

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for seeking recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.

Date of hearing : 9.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited.

Respondent : Tamil Nadu Generation and Distribution Corporation Limited.

Parties present : Shri S. Venkatesh, Advocate, JPL
Shri Shreshth Sharma, Advocate, JPL
Shri Siddharth Barik Shivanranjan, JPL
Shri MN Ravi Shankar, JPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 entered into between the petitioner and the respondent for seeking recovery of additional expenditure incurred due to the occurrence of various Change in Law events. Learned counsel for the petitioner further submitted that despite the Commission's directions, TANGEDCO has not filed its reply to the petition. Learned counsel further submitted that the petitioner is continuing to supply power to TANGEDCO despite non-payment by TANGEDCO for the same in the last six months.

2. Learned counsel for TANGEDCO requested for time to file reply to the petition. Request was allowed by the Commission.

3. After hearing the learned counsels for the parties, the Commission admitted the petition and directed the respondent to file its reply by 9.6.2017 with an advance copy to

the petitioner, who may file its rejoinder, if any, by 30.6.2017. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 20.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**